

Mr. Deputy-Speaker: All that is contained in the statement, is it not?

Dr. K. L. Rao: Most of it is contained. Sir, I only wish to state finally that the major flood problems pertain to the States of North Bihar, and Eastern U.P. and Assam. Those require much more thinking. The Delhi floods can be managed with the local arrangements.

Shri Hari Vishnu Kamath (Hoshangabad): Sir, we have had such a flood of words that we must have a gist of it at least.

Mr. Deputy-Speaker: The statement has been laid on the Table, plus he has made a statement. Hon. Members can study it.

Shri Hari Vishnu Kamath: How can we study an extempore statement? We want a copy of it.

Mr. Deputy-Speaker: You want a copy? That will be supplied.

Dr. L. M. Singhvi (Jodhpur): Mr. Deputy-Speaker, Sir, I do not know what has happened in respect of my Calling Attention notice regarding rise of water level of the Jamuna in Delhi. Yesterday I was told that my calling attention motion in respect of the rise of the water level of the Jamuna in Delhi has been admitted and would be taken up today. It appears that the permission to table the calling attention notice was revoked in the meanwhile and I was told belatedly this forenoon that the Minister will make a comprehensive statement. I am glad that the able and distinguished Minister has made a statement on the subject of water rise in the Jamuna also. But we should be permitted to ask some questions on the subject.

Mr. Deputy-Speaker: A comprehensive statement has been laid by the Minister regarding floods all over the country. He has also, in addition, made a sufficiently long statement on the floor of the House. That will also be supplied to the Members. And if there are any questions, certainly I

will allow at a subsequent time. You can table questions and get any additional information you want.

Papers to be laid on the Table.

श्री योगेन्द्र झा (मधुवनी) : उपाध्यक्ष महोदय, कोसी के तटबन्ध टट जाने से . .

उपाध्यक्ष महोदय : प्रार्थर, प्रार्थर।

NOTIFICATIONS UNDER CENTRAL EXCISES AND SALT ACT ETC.

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat): I beg to lay on the Table:

- (i) a copy each of the following Rules under section 38 of the Central Excises and Salt Act, 1944:—
 - (a) The Central Excise (Fifteenth Amendment) Rules, 1963 published in Notification No. G.S.R. 1273 dated the 3rd August, 1963.
 - (b) The Central Excise (Sixteenth Amendment) Rules, 1963 published in Notification No. G.S.R. 1313 dated the 10th August, 1963.

[Placed in Library, see No. LT-1501/63].

- (ii) a copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—
 - (a) G.S.R. No. 1206, dated the 20th July, 1963.
 - (b) G.S.R. No. 1260, dated the 27th July, 1963.
 - (c) G.S.R. No. 1261, dated the 27th July, 1963.

- (d) G.S.R. No. 1307, dated the 10th August, 1963.

[Placed in Library, see No. LT-1502/63].

- (iii) a copy each of the following Notifications under section 159 of the Customs Act, 1962:—

- (a) G.S.R. No. 1204, dated the 20th July, 1963.
 (b) G.S.R. No. 1205, dated the 20th July, 1963.
 (c) G.S.R. No. 1256, dated the 27th July, 1963.
 (d) G.S.R. No. 1257, dated the 27th July, 1963.
 (e) G.S.R. No. 1258, dated the 27th July, 1963.
 (f) G.S.R. No. 1259, dated the 27th July, 1963.
 (g) G.S.R. No. 1262, dated the 27th July, 1963.
 (h) S. O. No. 2074, dated the 27th July, 1963.
 (i) G.S.R. No. 1305, dated the 10th August, 1963.
 (j) G.S.R. No. 1336, dated the 7th August, 1963.

[Placed in Library, see No. LT-1503/63].

- (iv) a copy of the Emergency Risks (Factories) Insurance (Second Amendment) Scheme, 1963, published in Notification No. S.O. 1799, dated the 25th June, 1963, under sub-section (7) of section 3 of the Emergency Risks (Factories) Insurance Act, 1962. [Placed in Library, see No. LT-1504/63].

- (v) a copy of Notification No. S.O. 2072, dated the 27th July, 1963, under section 20 of the Emergency Risks (Factories) Insurance Act, 1962. [Placed in Library, see No. LT-1505/63].

- (vi) a copy of the Emergency Risks (Goods) Insurance

(Second Amendment) Scheme, 1963, published in Notification No. S.O. 1800, dated the 25th June, 1963, under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1962. [Placed in Library, see No. LT-1506/63].

- (vii) a copy of Notification No. S.O. 2073, dated the 27th July, 1963 under sub-section (2) of section 3 of the Emergency Risks (Goods) Insurance Act, 1962. [Placed in Library, see No. LT-1507/63].

- (viii) a copy of Notification No. S.O. 1638, dated the 15th June, 1963 under sub-section (2) of section 2C of the Insurance Act, 1938. [Placed in Library, see No. LT-1508/63].

- (ix) a copy of the Insurance (Amendment) Rules, 1963, published in Notification No. G.S.R. 1199, dated the 10th July, 1963, under sub-section (3) of section 114 of the Insurance Act, 1938. [Placed in Library, see No. LT-1509/63].

- (x) a copy of the Agricultural Refinance Corporation General Regulations, 1963 published in Notification No. G.S.R. 1086, dated the 29th June, 1963, under sub-section (5) of section 46 of the Agricultural Refinance Corporation Act, 1963. [Placed in Library, see No. LT-1510/63].

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

The Deputy Minister in the Ministry of Food and Agriculture (Shri A. M. Thomas): I beg to lay on the Table a copy each of the following Orders under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Rice (Southern Zone) Movement Control (Amendment) Order, 1963 published